IN THE CENTRAL ADMINISTRATIONE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 41/2002 (OA 526/2001)

DATE OF ORDER: 20.8.2002

Banwari Lal son of Shri Sanwal Ram aged 61 years, Ex. Clerk, R/O Sanket Nagar Housing Board, Ajmer.

....Petitioner.

AEKana

B.B. Saran, Divisional Railway Manager, Western Railway, Ajmer.

...Respondents.

Mone present for the applicant.
Mr. R.K. Gupta, Counsel for the respondents.

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Hon'ble Mr. Justice G.L. Gupta, Vice Chairman Hon'ble Mr. Gopal Singh, Member (Administrative)

ORDER

PER HON'BLE MR. JUSTICE G.L. GUPTA, VICE CHAIRMAN

Vide order dated 23.11.2001, passed in OA No. 526/2001, it was directed that Respondent No. 2 would decide the representation of the applicant, if it was filed within a period of one month from the date of passing of the order. The Petitioner's case is that the order has not been complied with. It is prayed that respondents be directed to release the payment of Rs. 3,600/- in his favour.

2. Reply has been filed. In the reply, it is stated that no representation was filed by the applicant pursuant to the order of this Tribunal, passed in OA. It is further stated in the reply that though no representation was filed, the grievance of the petitioner has been redressed and an amount of Rs. 3,600 - has been released in his favour and the same has been paid to him on 13.8.2002. Copy of the receipt of the

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applicant has been placed on record.

- 3. Having considered the material on record and having heard the learned counsel for the respondents, we do not find that respondents have committed contempt of the order of the Court. The payment of Rs. 3600/- has already been made.
- 4. Consequently this Contempt Petition is dismissed. Notices stand discharged.

(GOPAL SINGH)

MEMBER (A)

(G.L. GUPTA)

VICE CHAIRMAN

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